

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB) 364 (ND)/2017

CORAM:

**PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
03.10.2017**

NAME OF THE COMPANY: M/s Vesuvius India Ltd. Vs. M/s Fenace Auto
Ltd.

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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For the Petitioner (s) : Counsel for the Petitioner.

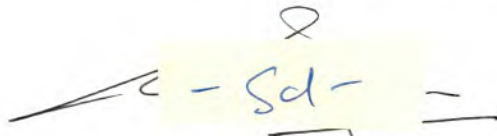
For the Respondent (s) : None


ORDER

Ld. Counsel for the Petitioner submits that the Corporate Debtor has been duly notified by email. The Tracking Report of the Speed Post is not on record. Ld. Counsel states that he shall file his report during the course of the day.

None is present on behalf of the Respondent.

To come up for final disposal on 9th October, 2017.


(S. K. Mohapatra)
Member (T)


(Ina Malhotra)
Member (J)